

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:444

ANSWERED ON:07.07.2009

FUNDS TO FIGHT NAXALISM

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the funds provided to Naxal affected States and its utilisation for upgrading the security apparatus during each of the last three years and the current year;
- (b) the details of findings of the performance audit carried out by the C&AG in this regard and the action taken thereon;
- (c) whether the Government proposes to review the security related issues and formulate new guidelines for appropriate utilisation of funds;
- (d) if so, the details thereof;
- (e) whether naxal affected States including Orissa and Chhattisgarh have demanded additional allocation for the purpose; and
- (f) if so, the details of allocation made thereon, State-wise alongwith budgetary provisions made for strengthening the security of the naxal affected States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a) The details of Central funds released to naxal affected States during the last three years, i.e. 2006-07, 2007-08, 2008-09 and current financial year 2009-10 under the Scheme for Modernization of State Police Forces is annexed at Annexure-I. The funds are provided under the scheme, inter-alia, for creating police training infrastructure, procuring related training equipments and for items such as construction of police stations, police housing, communication equipments, mobility, etc.

In addition, assistance is also provided under SRE and SIS Schemes. Details of funds released under these scheme are annexed at Annexure-II and Annexure- III respectively.

(b) The C&AG conducted audit of implementation of MPF Scheme in 16 States including some of the States affected by naxalism. The report titled 'Audit evaluation of Modernization of Police Force in India, Volume 1 was published by C&AG in January, 2009. The audit gave State specific findings. However, the gist of C&AG conclusions and recommendations related to inordinate delay in submission of action plan by the States and approval by Ministry of Home Affairs resulting in lower utilization of scheme funds during the same year, shortage of vehicles for all the States, dependence of police on outdated and unserviceable weapons, shortage of non-residential and residential buildings compared with requirements as per Bureau of Police Research & Development norms, inadequacy of police telecom network in some States and inadequacy of proper police training infrastructure, etc. The extracts of C&AG reports have been sent to respective States for taking appropriate remedial action. All the States were asked to submit their annual action plans for 2009-10 by January, 2009. All plans received (except 4 States) were approved by the Ministry of Home Affairs by 31.3.2009. The last 4 plans were also approved in April-June, 2009 and first installment of funds for 2009-10 has also been released. A system of concurrent audit has been introduced from last quarter of 2008-09.

(c) & (d): The State Governments prioritize their requirements under the MPF Scheme in their Annual Action Plans keeping in view the changed security scenario and after consideration of the same in a High Powered Committee in consultation with the officers of the State Government, the Annual Action Plans are approved and funds are provided to the States for the approved items. As regards utilization of funds, as mentioned in reply to parts (a) and (b) above, concurrent audit has been conducted in all the States by the Internal Audit Wing of the Ministry in the last quarter of 2008-09. The audit reports have been sent to the respective States for compliance of the observations of the audit. Release of funds in the current financial year has been made subject to appropriate action being taken by the States. Further, the Cabinet Committee on Security (CCS) has inter alia approved in January, 2009 a proposal according to which where on account of non-receipt of Utilization Certificates from any States, it is not possible to release funds to any State, such unreleased amounts calculated as on 30th November of a financial year, may be pooled up and released to States requiring more funds than their normal allocation on account of specific requirements and better performing States with no pending/overdue utilization certificates.

(e) and (f): During the year 2008-09, the State Governments of Orissa and Chhatisgarh had demanded additional funds over and above their original allocations. While Rs.7.42 crores additional funds were given to Orissa, due to large unspent amount lying with Chhatisgarh, no additional funds could be given to the State.

